

CENTRAL ADMINISTRATIVE TRIBUNAL: ERLAKULAM

Dated Tuesday the twenty-sixth day of September, One thousand nine hundred & eighty nine.

Present

Hon'ble Shri NV Krishnan, Administrative Member  
and

Hon'ble Shri AV Haridasan, Judicial Member

Registration No. DA 308/89 and DA 310/89

DA 308/89

1 Basil Alexander  
2 Prabath T.B  
3 P Sudha Bai  
4 Janaki Rajappan

: Applicants

Vs.

1 Union of India rep. by  
the Secretary,  
Ministry of External Affairs  
New Delhi.

2 Joint Secretary(CPV) &  
Chief Passport Officer  
Ministry of External Affairs  
New Delhi.

3 Regional Passport Officer  
Regional Passport Office  
Cochin

: Respondents

DA 310/89

1 Rosamma John  
2 Annie Victor  
3 Lalitha Chacko  
4 CI Chacko  
5 TV John  
6 B Sreekumar  
7 AN Mohanan  
8 VP Joy  
9 S Sadananda Bhat

: Applicants

Vs

1 Union of India rep. by  
the Secretary,  
Ministry of External Affairs  
New Delhi.

2 Joint Secretary (CPV) and  
Chief Passport Officer  
Ministry of External Affairs  
New Delhi

3 Regional Passport Officer  
Regional Passport Office  
Cochin

: Respondents

M/s K Ramakumar & VR Ramachandran Nair : Counsel of Applicants in both the cases.

Mr Thomas John, AGS : Counsel of Respondents in both the cases.

ORDER

Shri NV Krishnan, Administrative Member.

When the case was called for final hearing, the learned counsel for the respondents stated that the relief sought by the applicants have already been granted and therefore, this can be disposed of.

2 The applicants were transferred from one place to another, but they were not paid the Transfer TA on the ground that the transfers were made at their own request and hence they were not eligible to Transfer TA. The application was made to issue direction to the respondents to pay them Transfer TA. It is now stated by the learned counsel for the respondents that by a letter dated 7.7.89 of the Ministry of External Affairs <sup>order</sup> that the transfers of the applicants alongwith others have now been treated as being in public interest instead of at their own request. Accordingly, the applicants will be entitled to whatever dues are admissible to persons transferred in public interest.

3 Shri TA Rajan, Proxy Counsel representing Shri K Ramakumar concedes that in the light of these developments the applications have become infructuous.

4 Accordingly, these applications are dismissed as having become infructuous.



(AV Haridasan)  
Judicial Member  
26-9-89



(NV Krishnan)  
Administrative Mem  
26-9-89